रजिस्ट्री सं० डी० 221

REGISTERED No. D. 221

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (I)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 96] नई दिल्ली, बृहस्पतिवार, जून 2, 1966/ज्येष्ठ 12, 1888

No. 96] NEW DELHI, THURSDAY, JUNE 2, 1966/JYAISTHA 12, 1888

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 2nd June 1966

G.S.R. 863.—In exercise of the powers conferred by section 6 of the Goa, Daman and Diu (Administration) Act, 1962 (1 of 1962), the Central Government hereby extends the Criminal Law Amendment Act, 1932 (23 of 1932), and the Preventive Detention Act, 1950 (4 of 1950), to the Union territory of Goa, Daman and Diu with the following modifications, namely:—

The Criminal Law Amendment Act, 1932 (23 of 1932)

1. *Preamble.*—For the preamble, *substitute*—

"Whereas it is expedient to supplement the Criminal Law for the purposes hereinafter appearing;

It is hereby enacted as follows:—".

2. *Section 5.*—In sub-section (2) of section 5, *omit* "or sub-section (1) of section 4 of the Indian Press (Emergency Powers) Act, 1931".

3. *Section* 18 *and* 19.—*Omit* section 18 and 19.

The Preventive Detention Act, 1950 (4 of 1950)

1. *Section* 3.—In sub-section (3) of section 3 *omit* "made after the commencement of the Preventive Detention (Second Amendment) Act, 1952".

2. *Section* 8.—In sub-section (3) of section 8, *omit* the proviso.

3. *Section* 11A.—*Omit* sub-sections (2) and (3) of section 11A.

4. *Section* 12.—*Omit* section 12.

No. F.7/14/68-IIT(L-13.)

K. G. PRABHU, Jt. Secy.

PRINTED IN INDIA BY THE GENERAL MANAGER, GOVERNMENT OF INDIA PRESS, NEW DELHI AND PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI, 1966